

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 26091 of 2013

(Arising out of Order-in-Original No. 11/2012 dated 28/11/2012 passed by the Commissioner of Central Excise and Service Tax, Bangalore)

M/s. Datacore Technologies Pvt. Ltd.,

No.02, 12th Main,
Vasanthnagar,
Bangalore

Appellant(s)

VERSUS

The Commissioner of Service Tax,

No. 16/1, 5th Floor,
S.P. Complex,
Lalbagh Road,
Bangalore – 560027

Respondent(s)

Appearance:

Mr. Bhanu Murthy J S, Advocate

For the Appellant

No.32, 1st Floor,
Patalamma Temple Street (Near South End Circle),
Basavanagudi,
Bangalore – 560004

Mr. P. Rama Holla,
Superintendent (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20610 / 2020

Date of Hearing: 15/09/2020

Date of Decision: 15/09/2020

Per : AS PER BENCH

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been

produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced in Open Court on **15/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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